

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:1241  
ANSWERED ON:29.11.2011  
OBJECTIONABLE CONTENT ON TV/MOVIES  
Patel Shri R.K. Singh

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Ministry has merely issued advice and completed documentary formalities as corrective measures after the complaints against screening/broadcasting of songs, advertisements, movies, music albums etc. through TV channels in the country;
- (b) if so, the reasons therefor; and
- (c) the stern action/measures taken/proposed to be taken by the Government against the guilty channels?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M. JATUA)

(a) to (c): Rule 6 (1) (o) read with the proviso thereto, as contained in the Cable Television Networks Rules, 1994, provides that no film or film song or film promo or film trailer or music video or music albums or their promos, whether produced in India or abroad, shall be carried through cable service unless it has been certified by the Central Board of Film Certification (CBFC) as suitable for unrestricted public exhibition in India. The Explanation below this Rule further provides that the expression " unrestricted public exhibition" shall have the same meaning as assigned to it in the Cinematography Act, 1952 .

It was on account of violation, inter-alia, of the above provisions that the Ministry took action against SS Music channel and Sony Pix channel. In respect of SS Music channel, the Ministry issued an order on 16.11.2010 prohibiting transmission/re-transmission of the channel for 7 days. However, the channel obtained a favorable verdict from the Hon'ble Madras High Court against the order of the Ministry. The matter arising out of an appeal filed by the Ministry in the Division Bench of the Hon'ble Court is presently pending in the Court. In respect of Sony Pix Channel, the Ministry issued a Show Cause Notice on 14.7.2011. The matter has been considered in the Inter-Ministerial Committee and appropriate action will follow as per Rules.

The Ministry also convened a meeting on 24.10.2011 under the chairmanship of Additional Secretary (I&B) with the officers of the Central Board of Film Certification (CBFC) and the representatives of the Indian Broadcasting Federation (IBF) in the matter and asked the IBF to ensure that its member channels strictly follow the provisions contained in the Cinematography Act, 1952 and Cable TV Networks (Regulation) Act, 1995. If any violation is established, appropriate action as per the Rules will follow.